CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 1029/TL/2025

Subject	:	Application under Sections 14 and 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Transmission system for providing connectivity to RE applicant(s) at Navinal (Mundra)(GIS) under Regulated Tariff Mechanism (RTM) route.
Petitioner	:	Navinal Transmission Limited (NNTL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Others
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Prashant Kumar, NNTL Shri Naresh Desai, NNTL Shri Swapnil Verma, CTUIL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The Petition was heard virtually.

2. The representative of the Petitioner requested that the instant Petition be reserved for order.

3. The CTUIL's representative sought one week's time to file a response to the observations made by the Commission in this case, vide order dated 19.10.2026.

4. Considering the request of the CTUIL's representative, the Commission adjourned the matter and directed CTUIL to file its response, in compliance with the Commission's order dated 19.10.2026, within one week.

5. The Petition will be listed for hearing on **25.11.2026.**

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)